NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. MA 3589/2019 IN TCP 116/2014

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.06.2024

NAME OF THE PARTIES:- **Ashok Rao**
V/s
Hotel Ratnasoham Pvt. Ltd

Section: 397-398 of Companies Act, 1956

ORDER

MA No. 3589/2019:- None has appeared on behalf of the Petitioner. Adv. Sumukh Valimbe a/w Adv. Deepak Deshpande appeared for the Respondents. It has been pointed out that the sole Petitioner namely, Ashok Rao died on 28.05.2020, and till date no application has been filed to bring the legal heirs of the deceased Petitioner on record. In terms of the provisions of Rule 53 of NCLT Rules, 2016, an application bring on record the legal representative has to be filed within 90 days. No such application in the case has been filed by the legal representatives of the deceased petitioner. Under the circumstances, it appears that the legal heirs of the Petitioner are not interested in prosecuting the matter. Accordingly, **TCP No. 116/2014 abates** and is accordingly closed. All the pending applications including **MA No. 3589/2019** connected with the present TCP shall stand **disposed of** having **become infructuous in terms of the above order**.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
SALAM